BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, MUMBAI COMPANY PETITION NO. TCP 560/I&BP/NCLT/MB/MAH/2017

CORAM

SHRI M.K. SHRAWAT

Member (Judicial)

In the matter of Insolvency & Bankruptcy Code 2016

AND

In the matter of M/s. ALF FARMS PRIVATE LIMITED, Registered Office at: Gut No.86, Village Partoli, Shenva-Kinhavali Road, Mangaon, Sahapur, Thane-421 601

Petitioner

AND

In the matter of M/s. 5P Hospitality (India) Private Limited, (Formerly known as AmRest Restaurants (India) Private Limited)
Registered Office at: 106, First Floor Meadows,
Sahar Plaza, Andheri (East),
Mumbai – 400 059.

Respondent

ORDER dated 21.07.2017

- 1. None Present from the side of the Petitioner/Creditor.
- The matter is transferred from the Hon'ble High Court of Bombay pertaining to the provisions of 433 of the Companies Act, 1956. On transfer of such Petitions a list of the Transferred Cases was prepared and duly publicized to inform the parties concerned.
- The matter was earlier listed on 06.04.2017, however nobody attended on that day. The matter was, therefore, adjourned to 13.06.2017; none present. The Registry has intimated the next date of hearing. Again listed for hearing on 21.07.2017. None Present.
- 4. The Procedure of Intimation is three fold i.e.
 - (i) the **first** step is that every day Cause List is always been uploaded on the NCLT Site for Public Information;
 - (ii) the **second** step is that the directions given on hearing is also displayed daily in the Official Site about the decision taken in the Court; and
 - (iii) the **third** step is that the status of the Cause List is also displayed in the official site mentioning the next date of hearing.
- 5. Though number of opportunities were given to the Petitioner to appear but the Petitioner is not serious in pursuing the Petition. As a consequence the Petition is liable to be rejected, however, worth to reproduce a paragraph from the latest notification dated 29.06.2017 [F. No. 1/5/2016-CL-V] (GSR 732(E) as under:-

"Provided further that any party or parties to the petitions shall, after the 15th day of July, 2017, be eligible to file fresh applications under sections 7 or 8 or 9 of the Code, as the case may be, in accordance with the provisions of the Code".

- 6. Hence for want of prosecution, the matter is "dismissed".
- 7. To be consigned to records.

Sd/-

SHRI M.K. SHRAWAT Member (Judicial)

Date: 21.07.2017

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